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**CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI**

Dated this Monday the 16th day of August, 2010

Coram: Hon'ble Shri Jog Singh - Member (J)
Hon'ble Shri Sudhakar Mishra - Member (A)

**Contempt Petition No. 91 of 2004
in
O.A. 471 of 2000**

A.S.Utekar,
Watchman,
R/o Sai Sadan Chawl,
Saibaba Road, Parel,
Mumbai.

(None) - Applicant

Versus

Shri K.Noorjehan,
Chief Postmaster General,
Maharashtra GPO, Mumbai.

Miss Suchita Shrivastav,
O/o Sr.Supdt. Of Post Offices,
Mumbai City North (E) Division,
Bhandup (East), Mumbai.

(By Advocate Shri V.S.Masurkar) - Respondent

O R D E R (Oral)

Per: Shri Jog Singh, Member (J)

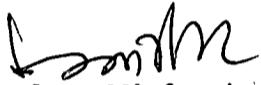
The present Contempt Petition has been preferred for non-implementation of Order dated 07.06.2004 passed in OA No.471/2000 (Anant Shivram Utakar Vs. Union of India & another).

2. Heard the learned counsel for respondents and perused the file. At the outset it has been brought to our notice

[Signature]

by learned counsel for respondents that the respondents have approached the Hon'ble High Court of Judicature at Bombay in Writ Petition No.2757 of 2004 (**Union of India & ors. Vs. A.S.Utekar**) and the matter is *sub judice*. In the circumstances, no orders are required to be passed at this stage. The Contempt Petition is accordingly disposed of. However, in case any eventuality arises after the disposal of the said Writ Petition by the Hon'ble High Court, the applicant will be at liberty to re-agitate the matter by appropriate proceedings and in accordance with the rules.

Notices discharged.



(Sudhakar Mishra)

Member (A)



(Jog Singh)

Member (J)

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D. P. Dabholkar
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